



14 March 2022

The Secretary
Central Electricity Regulatory Commission
3rd & 4th Floor, Chanderlok Building, 36 Janpath,
New Delhi 110 001
secy@cercind.gov.in / advisor-re@cercind.gov.in.

Dear Sir,

Ref : Your Notice No. RA-14026(11)/1/2022-CERC Dated: 15 February, 2022
Comments/suggestions/objections to Draft Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022.

With respect to above we give our comments/suggestion/objection as follows :

As proposed in Draft Regulation

Clause Ref : 4 (3)

Captive generating stations based on renewable energy sources and meeting the conditions as specified under clause (2) of this Regulation in respect of renewable energy generating stations shall be eligible for issuance of Certificates:

Provided that the Certificates issued to such captive generating stations to the extent of self consumption, shall not be eligible for sale.

Clause Ref: 11 (7)

The Certificates issued to captive generating stations based on renewable energy sources to the extent of self-consumption shall stand redeemed on compliance of RPO:

Comment & Suggestion

Certificates issued on self-consumption, which will not be eligible for sale should be allowed to be redeemed for compliance of RPO for any other unit within the company i.e within the same legal entity.

We sincerely trust that the Hon'ble Commission would give due consideration to the above suggestion.

Thanking you,
Your truly

Anil Mathew
President, Public Policy Advocacy

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